

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court Room-2**




C.P. (I.B) No.812/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.01.2020**

Name of the Company: Tetra-Pak India Pvt LTD
V/s
Manpasand Beverages Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NIKITA BAROT FOR PARTH CONTRACTOR	ADVOCATE	PETITIONER	
2.	NIPUN SINGHANI VISHAL S. DAVE	ADV.	RESP.	 

ORDER

The parties are represented through learned counsels.

On perusal of the records, it is found that reply is not yet filed.

Learned Lawyer appearing on behalf of the Respondent submitted that, they are directed to settle the issue, hence requesting for time.

The prayer is allowed.

However, they are directed to complete the pleading by filing reply within two weeks with an advance copy to the other side. On receipt of the advance copy of reply, the Petitioner is at liberty to file rebuttal documents, if any, within one-week, no further time shall be granted.

List the matter on 05.03.2020.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 31st day of January. 2020


**MANORAMA KUMARI
MEMBER JUDICIAL**